## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 148 (ND) 2013 RT CP No.213/Chd/Hry/2017

Under Sections 397/398 of the Companies Act, 1956.

In the matter of:

Rajesh Kumar & Anr.

Vs.

Manuraj Beverages Pvt. Ltd. & Ors.

Order delivered on: 26.09.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: None.

For the respondent: None.

## <u>ORDER</u>

As per office report, notices to the learned counsel for the parties were served but there is no representation. The petition is dismissed in default.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

September 26, 2017